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- (b) whether he was at any time before in the service of the Government of India; if so, when and in what capacity; and
- (c) what are the reasons for bis -quitting Government service?

THE DEPUTY MINISTER FOR EX-TERNAL AFFAIRS (Shri A. K. 'CHANDA): (a) Shri Nambiar has been -appointed Minister of India to Sweden, Denmark and Finland, with headquarters at Stockholm.

- (b) Yes; he was Counsellor, and later Charge d' Affaires, in the Legation of India at Berne from the 6th August 1948 to the 6th July 1951.
- (c) He resigned his last ment in 1951 for personal reasons.

Indian Employees of the Aden Refinery PROJECT

*278. SHRI K. C. GEORGE: Will the PRIME MINISTER be pleased to state:

- (a) the number of Indians who were recruited for and who are now working in the Aden Refinery Project of the Anglo Iranian Oil Company;
- (b) whether Government have received any representation from these Indian employees complaining about racial discrimination and bad conditions of living and work;
- (c) whether it is a fact that the management of the Refinery has been violating the terms of the contracts signed with the employees at the time of their recruitment in India; and
- (d) what steps Government have taken to remove the grievances of these employees?

THE DEPUTY MINISTER FOR EX-(Shri A. TERNAL AFFAIRS CHANDA): (a) 461 up to September 6th, 1953.

- (b) Yes.
- (c) and (d). Our Commissioner in Aden took up the matter immediately with the Company authorities. The Protector of Emigrants, Bombay, also

made representations to the local recruiting agents. Pending these enquiries further recruitment was forbidden. Permission to resume recruitment was given only after reports were received from Aden that the Company was making serious attempts to improve the conditions of living etc. of their Indian employees. The position is being watched.

Up to the end of October eight employees had been discharged and two had resigned. Under the terms of their agreements, the employees are entitled to take up with our Commissioner in Aden or the Protector of Emigrants at Bombay questions regarding arbitration, redress of grievances and compensation in the event of any violation of the terms of the contract. So far only two of the discharged persons have submitted such complaints to the Protector Emigrants. These relate to cost of bassage, salary in lieu of notice, etc. Compensation has been paid in one case; the other is still under consideration.

DECASUALISATION OF LABOUR IN CENTRAL STATIONERY OFFICE

*286. SHRI S. N. MAZUMDAR: Will the Minister for Works, Housing and Supply be pleased to state whether there is any proposal under the consideration of Government for the accasualisation of labour employed the Central Stationery Office at Caltutta?

THE MINISTER FOR works, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): Yes, Sir.

REPORT OF THE JUTE ENQUIRY COMMISSION

- *292. SHRI S. N. DWIVEDY: Will the Minister for COMMERCE AND INbustry be pleased to state:
- (a) whether the Jute Enquiry Commission has submitted its report Government: